

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

(32) MA 3584/2019 IN C.P. (IB)-2684(MB)/2018

CORAM:

SHRI CHANDRA BHAN SINGH  
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 30.01.2020

NAME OF THE PARTIES: Global Rural Netco Ltd  
V/s  
Evershine Advisory Services Pvt Ltd

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representative for the Petitioner is present.
2. MA 3584/2019 is filed by the RP. Seeking for initiating Liquidation of the Corporate Debtor. The COC vide meeting on 27.08.2019 has resolved that "*RESOLVED THAT consent of the Members of the COC of the Corporate Debtor be and is hereby accorded to proceed for Liquidation of the Corporate Debtor i.e. Evershine Advisory Services Private Limited under Section 33(2) of the Insolvency and Bankruptcy Code, 2016, subject to the approval of the Adjudicating authority.*"
3. The RP has consented to be appoint as a Liquidator. Further the COC has also approved that Rs. 6 lacs be paid to the Liquidator and a cost of Rs 4 lacs to be paid as out of pocket expenses under section 59 of I&B Code.
4. In view of the said resolution being passed the MA is allowed and Liquidator has appointed as approved by the COC.
5. Matter is listed on **09.04.2020** for filling progress report.

Sd/-

CHANDRA BHAN SINGH  
Member (Technical)

30.01.2020

Jd



Sd/-

SUCHITRA KANUPARTHI  
Member (Judicial)

Certified True Copy  
Copy Issued "free of cost"  
On 18.02.2020

Assistant Registrar  
National Company Law Tribunal Mumbai Bench